

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (L) No. 4063 of 2014

Dalit Majdoor Sangh.Petitioner

-Versus-

Employers in relation to the Management of West Modidih Colliery
of M/s Bharat Coking Coal Ltd.Respondent

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : xxx

For the Respondent : xxx

05/ 24.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onward. They have no complaint in respect to the audio and video clarity and quality.

On repeated calls no one appears on behalf of the parties.

Let notice be issued to the sole respondent for which requisites etc. under registered cover with A/D as well as by ordinary process must be filed within four weeks.

Put up this case after six weeks.

(Dr. S.N. Pathak, J.)

P.K.S.